

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
15-07-2024 AT 10:30 AM**

CP No. 59/241/HDB/2022
u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Smt. Devi Kumari Rathi & Others

...Petitioner

AND

Bhavani Electrodes Pvt Ltd and 3 Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Ritesh, for petitioner present physically.

Learned Senior Counsel Mr S Ravi, for respondent present through Video Conference.

Learned counsel for the petitioner reports not ready whereas learned senior counsel for the respondent reports ready. At request of the learned counsel for the petitioner, matter adjourned to 29.07.2024 as a last chance.

Meanwhile, let the company petitioner file the synopsis of his submission and serve a copy on the other side.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)